



2026:AHC:35088

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2531 of 2026

Faujdar Patel And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

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|---------------------------|---|------------------------|
| Counsel for Petitioner(s) | : | Dhananjay Kumar Mishra |
| Counsel for Respondent(s) | : | C.S.C.                 |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. The petitioners have preferred the present writ petition inter-alia with the following prayers:-

*"(i) issue a writ, order or direction in the nature of Certiorari quashing the impugned order dated 21.05.2025 passed by Respondent No.3 in suit no.RST/7656/2025 (Computerized Case No.T202514700307656) (Saroj Devi Vs. Harishankar), under Section 209 (h) U.P. Revenue Code, 2006 as well as order dated 15.11.2025 passed by Respondent No.2 in Revision no.3153 of 2025 (Computerized Case No.C2025 14000003153) (Faujdar Patel and another Vs. Saroj Devi and Another), under Section 210 U.P. Revenue Code, 2006 (Annexure No.5 & 7 to this writ petition)*

*(ii) issue a writ, order or direction in the nature of Mandamus commanding the Respondent Authority to mutate the name of petitioners in revenue record;"*

2. Though various arguments have been raised by the counsel for the petitioners in support of the present writ petition but ultimately a prayer has been made to direct the Respondent No.3 namely Naib Tehsildar, Kaswar Raja, Tehsil Raja Talab, District Varanasi to decide the entire proceedings pending before him filed by the Respondent nos. 4 & 5, expeditiously.

3. Heard counsel for the parties.

4. With the consent of the counsel of the parties and without interfering with the orders which are under challenged in the present writ petition, the

Respondent No.3 namely Naib Tehsildar, Kaswar Raja, Tehsil Raja Talab, District Varanasi is directed to decide the proceedings filed by the private-respondents namely respondent nos.4 & 5, strictly in accordance with law, **expeditiously**, without granting any unnecessary adjournment to the parties, unless there is no legal impediment.

5. With the aforesaid observations, the writ petition is **disposed of finally** .

**(Prakash Padia,J.)**

**February 17, 2026**  
Swati